

**IN THE INCOME TAX APPELLATE TRIBUNAL
"G" BENCH, MUMBAI**

BEFORE SHRI PRAMOD KUMAR (VICE PRESIDENT)

AND

SHRI SAKTIJIT DEY (JUDICIAL MEMBER)

I.T.A. No.510/Mum/2019
(Assessment Year : 2013-14)

Gemmological Institute of India 29, Gurukul Chambers, 187/189 Mumbadevi Road, Mumbai-400002 PAN : AAATG0077F	vs	Income Tax Officer (E)-1(3), Piramal Chambers, Lalbaug, Mumbai-400012
APPELLANT		RESPONDENT

Appellant by	Ms. Ritu Punjabi
Respondent by	Shri T.S. Khalsa Sr DR

Date of hearing	27-01-2021
Date of Pronouncement	27/01/2021

ORDER

Per Bench

This is an appeal by the assessee against order dated 10-08-2018 of learned Commissioner of Income Tax (Appeals)-3, Mumbai for the assessment year 2013-14.

2. The learned Counsel for the assessee submitted, the assessee has already filed an application under the Direct Tax Vivadh se Vishwas Act, 2020 and has also received Form 3 from the designated authority. Therefore, she requested for withdrawal of appeal. The learned Departmental Representative did not object to the aforesaid submission of the assessee.

3. Considering the request of the assessee, we permit it to withdraw the appeal. Accordingly, appeal is dismissed as withdrawn.

3. In the result, appeal is dismissed.

Order pronounced in the Open Court on this 27/01/2021.

Sd/-

sd/-

(PRAMOD KUMAR)	(SAKTIJIT DEY)
VICE PRESIDENT	JUDICIAL MEMBER

Mumbai, Dated : 27/ 01/2021.

Pavanan, Sr.P.S (on contract)

Copy of the order forwarded to :

1. The Appellant.
2. The Responent.
3. The CIT(A)
4. 4. The CIT
5. D.R., ITAT, Mumbai.
6. Guard File.

//True Copy//

By order

I.T.A.T., Mumbai.